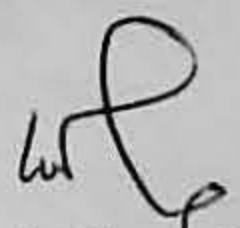


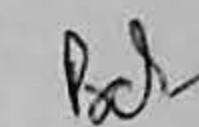
OA No. 663/94

13-7-95

Hon'ble Mr. Justice B.C. Saksena, V.C.
Hon'ble Mr. S. Das Gupta, A.M.

Sri Shailendra Srivastava, Proxy Counsel for Sri R.K. Nigam has been heard. The order sheet dated 20-4-95 (20-4-95) discloses that it was pointed out ^{To} by the Learned Counsel for the Applicant to place on record the promotion order of the Applicant from Fireman Gde 'A' to Shunter. He sought time. Similar order has also been passed on 21-9-94. The Learned Counsel has not filed a copy of the order of promotion or any document to show that the Applicant has been promoted to Shunter or has actually worked as Shunter. In the circumstances, no case for grant of relief is made out. The OA is summarily dismissed.


A.M.


V.C.

RBD/

Diary No 1703-94

Central Administrative Tribunal

Additional Bench At Allahabad

Date of Filing 19.04.94

OR

Date of Receipt

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IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

AT ALLAHABAD

O.A. No. 663 /1994

Bhagwat Singh aged about 40 years son of
Shri Sugar Singh, resident of Nainagarh, Nagra,
Jhansi.

..... Petitioner

Versus

1. Union of India through General Manager,
Central Railway, Bombay VT.
2. Divisional Railway Manager, Central Railway,
Jhansi.

..... Respondents

1. DETAILS OF THE PETITION:

This petition is being directed against the discrimination in the matters of employment being meted out by the Respondent No. 2 in gross breach of Articles 14 and 16 of the Constitution.

2. JURISDICTION:

The humble petitioner is working at Jhansi under the Respondent No. 2 as Shunter hence it is declared that this Hon'ble Tribunal has the territorial jurisdiction to try this petition.

3. LIMITATION:

It is declared that this petition is within time under Section 21 of the CAT Act. 1985.

Contd...2/-

11/4/94